

ITEM NO.24 Court 13 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7478/2019

K. ANJINAPPA Appellant(s)

VERSUS

K.C. KRISHNA REDDY & ANR. Respondent(s)

Date : 03-12-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. Goli Ramakrishna, Adv.  
Mr. Sumanth Nookala, AOR

For Respondent(s) Mr. Shishir Pinaki, Adv.  
Mr. D. Mahesh Babu, AOR

Mr. Ardhendumauli Kumar Prasad, AOR  
Ms. Taruna Ardhendumauli Prasad, Adv.  
Mr. Shashi Shekhar Kumar Prasad, Adv.  
Mr. Amritesh Raj, Adv.  
Ms. Shreya Srivastava, Adv.  
Mr. Ashish Madaan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

This is a case where the complaint against the Advocate was before the State Bar Council - Andhra Pradesh. However, the said complaint was not decided and disposed of by the State Bar Council - Andhra Pradesh for a period of one year and, therefore, it was transferred to the Bar Council of India. The said complaint has been dismissed without considering the complaint on merits.

In many cases the complaints are made before the concerned State Bar Council(s), however, for one reason or another and may be that the complaint is against an Advocate, who is a member of the

concerned Bar Association/Bar Council, the complaints are not decided and disposed of within a period of one year and ultimately they are required to be transferred to the Bar Council of India.

We, therefore, call upon and direct the Bar Council of India to place on record the particulars that in how many cases during the last five years the complaints are transferred from the concerned State Bar Council(s) to the Bar Council of India and in how many cases the transferred complaints/cases are decided and disposed of.

Put up on 13.12.2021.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER